

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH-IV**

CP (IB) No.749/MB/C-IV/2017

Under Section 9 of the Insolvency &  
Bankruptcy Code, 2016

*In the matter of*

**M/s Ercon Composites**  
...Operational Creditor

Versus

**R&M International Private Limited**  
...Corporate Debtor

**Order Delivered on 07.01.2020**

***Coram:***

Mr. Rajasekhar V.K. : Hon'ble Member (Judicial)  
Mr. Ravikumar Duraisamy : Hon'ble Member (Technical)

**ORDER**

***Per: Rajasekhar V.K., Member (Judicial)***

1. In continuation of order dated 01.01.2020 passed by this Adjudicating Authority in the above matter, this Adjudicating Authority hereby appoints Ms. Nayana Premji Savala, Registration No.: IBBI/IPA-003/IP-N00051/2017-18/10491 having address at 1/101-A, Vishal Susheel CHS, Nariman Road, Vile Parle East, Mumbai, Maharashtra, 400057 (email:

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nalinisavala@gmail.com Mob.: 9869043453) as the Interim Resolution Professional (IRP) in the matter. She is directed to take further steps in the matter immediately.

Sd/-  
**RAVIKUMAR DURAISAMY**  
**Member (Technical)**

07.01.2020.

Sd/-  
**RAJASEKHAR V.K.**  
**Member (Judicial)**